- (a) the provision in the law to prevent exploitation of Indian children after their adoption by foreigners, at present;
- (b) whether Government has been receiving complaints against improper upbringing of such adopted children;
- (c) whether the Supreme Court has also suggested Government that a proper effective law should be made regarding adoption of Indian children by foreigners to avoid their possible exploitation; and
  - (d) if so, by when Government would make a law in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) Central Adoption Resource Authority (CARA) guidelines on Inter-country Adoption 2006 provide for post adoption follow-up by foreign agencies enlisted by CARA and Central Authorities of foreign countries, as a safeguard for Indian children adopted by foreigners.

- (b) No, Sir.
- (c) Government of India has not received any order of the Hon'ble Supreme Court of India to this effect.
- (d) The Government of India has initiated steps for framing an Implementing Legislation on Hague Convention on Inter-country Adoption, 1993.

## Setting up of shelter homes

- 772. DR. JANARDHAN WAGHMARE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:
- (a) whether Government proposes to set up shelter homes/widow homes in the country;
  - (b) if so, the details thereof, State-wise; and
- (c) the funds sanctioned, released and utilized by Government during the last three years and the current year, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) Government of India in the Ministry of Women and Child Development is implementing two shelter based schemes *i.e.* Swadhar and Short Stay Home for women/girls in difficult circumstances. The State-wise number of shelter homes functioning in the country is given in Statement-I (See below).

(c) State-wise details of funds sanctioned and released during last three years and current year is given in the Statement-II (See below). Funds released to the implementing agencies are utilized by them and the unutilized amount, if any, is adjusted towards subsequent installment of grant.

State-wise number of Shelter Homes in the country (as on 11.11.2010)

SI.N	o. Name of the State	Number of Shelter Homes			
1.	Andhra Pradesh	79			
2.	Arunachal Pradesh	1			
3.	Assam	28			
4.	Bihar	17			
5.	Chhattisgarh	6			
<b>5.</b>	Delhi	2			
7.	Goa	1			
8.	Gujarat	7			
9.	Haryana	13			
10.	Jammu and Kashmir	5			
11.	Jharkhand	5			
12.	Karnataka	63			
13.	Kerala	7			
14.	Madhya Pradesh	29			
15.	Maharashtra	82			
16.	Manipur	22			
17.	Mizoram	2			
18.	Nagaland	7			
19.	Orissa	75			
20.	Punjab	2			
21.	Rajasthan	16			
22.	Sikkim	1			
23.	Tamil Nadu	57			
24.	Tripura	5			
25.	Uttar Pradesh	83			
26.	Uttarakhand	10			
27.	West Bengal	55			
	TOTAL:	680			
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Statement-II

State-wise details of funds sanctioned and funds released during last three years and current financial years

(Rupees in lakhs)

SI.	Name of the State	2007-08		2008-09		2009-10		2010-11 (as on 11.11.2010)	
No.		Sanctioned	released	Sanctioned	released	Sanctioned	released	Sanctioned	released
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	318.29	283.97	563.92	344.26	459.30	397.02	405.64	194.86
2.	Arunachal Pradesh	6.20	<b>1.</b> 55	<b>6.6</b> 7	0	7.10	9.66	0	0
3.	Assam	99.66	115.28	129.43	110.91	<b>145.</b> 67	118.62	174.89	106.81
4.	Andaman and Nicobar Islands	6.20	4 <b>.</b> 65	<b>6.6</b> 7	3.34	0	4.35	0	0
5.	Bihar	84.25	75.64	104.30	268.25	106.83	84.77	90.58	24.40
6.	Chandigarh	6.50	4.35	7.02	3.51	7.45	3.72	7.91	0
7.	Chhattisgarh	23.51	28.60	20.02	19.82	28.39	7.81	46.84	29.82
8.	Dadra and Nagar Haveli	0	0	<b>6.6</b> 7	0	0	0	0	0
9.	Delhi	22.58	25.53	19.39	12.02	15.59	2.75	16.53	4.13
10.	Gujarat	24.22	28.22	30.44	27.50	21.78	15.08	48.82	33.69
11.	Goa	0	0	7.02	3.51	0	0	0	0
12.	Haryana	17.45	14.25	67.46	47.60	48.86	21.91	41.24	31.77

13.	Himachal Pradesh	2.86	2.86	0	0	0	0	0	0
14.	Jharkhand	22.15	25.90	24.99	18.28	23.45	<b>16.</b> 57	21.37	17.59
15.	Jammu and Kashmir	39.50	39.57	20.69	13.84	36.39	22.59	31.19	21.47
16.	Karnataka	334.76	289.95	430.32	366.83	423.95	420.86	334.26	229.63
17.	Kerala	45.02	40.03	49.19	34.34	60.06	41.51	64.03	41.34
18.	Madhya Pradesh	178.76	184.46	180.57	128.08	205.41	162.55	241.07	161.64
19.	Maharashtra	291.27	282.93	380.75	279.58	363.77	301.30	492.56	350.04
20.	Manipur	112.04	122,60	131.93	113.55	122.13	105.55	152,52	129.82
21.	Mizoram	30.50	30.50	6.67	0	<b>6.0</b> 7	<b>6.0</b> 7	0	0
22.	Nagaland	24.41	23.77	21.94	15.75	18.25	11.86	32.30	28.52
23.	Orissa	335.74	273.77	489.84	422.93	422.93	388.65	487.71	364.80
24.	Punjab	30.96	26.78	20.81	16.88	28.66	10.90	13.26	9.30
25.	Pondicherry	12.38	11.44	13.35	16.31	14.19	4.26	0	0
26.	Rajasthan	53.24	45.65	82.33	67.55	41.84	4.20	43.65	43.65
27.	Sikkim	6.20	4.74	6.67	5.08	7.10	3.55	7.56	0
28.	Tamil Nadu	201.13	170.14	533.64	271 <b>.</b> 68	340.55	348.72	307.24	151.83
29.	Tripura	18.59	17.70	31.22	13.24	31.87	17.12	30.26	11.35
30.	Uttar Pradesh	270.64	281.33	395.84	262.73	476.72	398.43	576.39	426.31
31.	Uttarakhand	54.09	68.94	61.95	45.75	54.56	47.44	65.93	35.68
32.	West Bengal	253.58	228.45	294.59	265.27	349.78	253.91	262,29	143.13